

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III (SPECIAL BENCH)**

**Item No.-118**  
IB-861(ND)/2020

**IN THE MATTER OF:**

DHANLAXMI BANK LIMITED

**Vs.**

REAL VIDEO IMPACT PRIVATE LIMITED

....FINANCIAL CREDITOR

....CORPORATE DEBTOR

**SECTION**

**U/s 7 IBC code 2016**

**Order delivered on 22.12.2020**

**CORAM:**

**DR. DEEPTI MUKESH,**

**HON'BLE MEMBER (JUDICIAL)**

**PRESENT:**

For the Applicant/FC

For the Respondent/CD

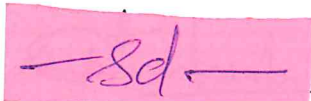
For the Intervener

: Mr. Ashwini Kumar Singh, Adv

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**ORDER**

Learned Counsel for the Applicant Mr. Ashwini Kumar states that written submissions have already been filed last week. The Corporate Debtor is already proceeded *Ex-Parte* as per the order dated 27.11.2020. The matter is posted for final hearing on 06.01.2021.

  
**(DR. DEEPTI MUKESH)**  
**MEMBER (J)**